

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK):** (a) and (b). Government have seen the report. The article does not give the correct picture. Many of the cases mentioned in the report have already been decided. However, because of the procedures involved and consultations with the various agencies like the Bureau of Public Enterprises, Ministry of Law, Ministry of Finance Public Investment Board, Expenditure Finance Committee etc., it does take time to clear investment proposals of public sector undertakings. Besides, there are other cases mentioned in the article which involve departure from the set norms. Such matters obviously require thorough investigation/examination and also their effect on other public undertakings is to be considered before Government approval can be accorded.

**मध्य प्रदेश राज्य परिवहन निगम**

6398. श्री कचकलाल हेमराज जैन :  
क्या उप प्रधान मंत्री तथा वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश राज्य परिवहन निगम ने स्टेट बैंक ऑफ इण्डिया, पंजाब नेशनल बैंक और इलाहाबाद बैंक को इस प्राथम्य का प्राथम्य प्राप्त दिया है कि भारतीय रिजर्व बैंक के बैंकों द्वारा जमा राशि या अर्जित ब्याज पर आय कर की छूट सम्बन्धी निर्देश के अनुसार उसे प्राय-कर से छूट दी जाये; और

(ख) यदि हाँ, तो इस सम्बन्ध में सरकार ने अब तक क्या कार्यवाही की है और तत्सम्बन्धी ब्योरा क्या है तथा इसमें विलम्ब के क्या कारण हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री कचकलाल उस्ताह) : (क) और (ख) सूचना एकत्रित की जा रही है और सदन-पटल पर रख दी जायेगी।

**Boosting of India's Exports Through Indian Joint Ventures Abroad**

6399. SHRI KUMARI ANANTHAN: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) main conclusions reached in the workshop on Indian Joint ventures and projects abroad, organised by the Federation of Indian Chamber of Commerce and Industry in New Delhi; and

(b) the steps taken by Government to implement them for boosting India's exports?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG):** (a) and (b). The main conclusions reached in the Workshop on Indian Joint Ventures and projects abroad organised by the Federation of Indian Chambers of Commerce and Industry in New Delhi on 16th February, 1979 relate to further streamlining of the existing Guidelines and Procedures for giving clearance by the Inter-Ministerial Committee for setting up Joint Ventures Abroad and also recommend certain tax concessions. These have been noted by the Government and are being examined for implementation wherever considered feasible.

**Augmentation of the Export of Goods to U.S.A.**

6400. SHRI KUMARI ANANTHAN: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government have come across the view of the Chairman, Com-